

functions which include the welfare and protection of the interests of Indian citizens. Our Missions in Gulf countries have already been strengthened for this purpose.

IAS/IPS Officers in Delhi on Deputation

617. DR. SHYAM SUNDAR MOHAPATRA : Will the PRIME MINISTER be pleased to state :

(a) the number of IAS, IPS officers on deputation on date from various State Governments in Delhi for more than three years and five years separately ; and

(b) the number of IAS officers who have got extension after the date of superannuation ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) the number of IAS officers on deputation to the Central Government in Delhi, as on 1-11-1985, who have completed more than 3 years but less than 5 years is 124, and those who have completed more than 5 years is 35. The corresponding figures for the Indian Police Service are 30 and 26 respectively;

(b) None of the IAS officers on central deputation in Delhi is on extension after the date of his superannuation.

Indian proposal for invitation to Mr. Yasser Arafat for U.N. General Assembly Session

618. SHRI CHATURANAN MISHRA :

SHRI N. E. BALARAM :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that India had earlier proposed for extending

an invitation to Mr. Yasser Arafat for attending UN General Assembly Session but did not press it later under US pressure ; and

(b) if so, what is the reaction of the Arab World of this issue ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) and (b) India had co-sponsored a draft resolution together with Iraq, Kuwait, Nigeria, Senegal and Yeman to invite the leaders of PLO and SWAPO to participate in the UN General Assembly during 40th anniversary commemoration. This had become the subject of controversy due to objections by some countries following the hijacking of an Italian ship. The controversy was eventually resolved after the President of the UNGA made a statement which *inter-alia*, reaffirmed the right of the PLO and SWAPO to participate in sessions and work of the UN General Assembly as observers. In the light of the above statement, the co-sponsors did not press their draft resolution to vote.

Launching of agitation by the Central Government Employees

619. SHRI N. E. BALARAM:
SHRI CHATURANAN
MISHRA :

Will the PRIME MINISTER be pleased to state :

(a) whether Government's attention has been drawn to the press statement of the President of National Federation of Central Government Employees proposing to launch movement for amendment of articles 310 and 311(2) (b) of the Constitution ; and

(b) if so, what are the details in this regard and what is the Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRA-

TIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) :

(a) and (b) Government is not aware of any press statement by the President of "National Federation of Central Government Employees". However, a statement attributed to the President of the "National Confederation of Central Government Employees and Workers", announcing the intention of the Confederation to launch a movement for securing amendment to article 311(2) (b) of Constitution to nullify the effect of the Supreme Court ruling, has appeared in the Press. Government do not consider it necessary to carry out any Constitutional amendment as indicated by the Confederation, as the judgement of the Supreme Court only clarifies the correct parameters of the constitutional protection granted to the Government servants under Article 311(2). While explaining the scope of the three exceptions to Article 311(2) enumerated in the second proviso to that Article, the Supreme Court have also spelt out clearly the guiding principles to be followed by the competent authority, when action is taken under any of the three clauses of the aforesaid second proviso. Government have issued suitable instructions to all the administrative authorities for their guidance bringing out clearly the guidelines contained in the judgement for dealing with the exceptional cases covered by clauses (a), (b) and (c) of the second proviso to Article 311(2).

Defence production by Private Sector

620. SHRI INDRADEEP SINHA:
SHRI N. E. BALARAM :

Will the PRIME MINISTER be pleased to state :

(a) whether Government are considering a proposal to allow private sector to enter into certain areas of defence production; and

(b) if so, what are the details in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM) : (a) To the extent necessary and possible, Government has been increasingly associating the private sector in the manufacture of Defence items.

(b) Does not arise.

Attacks on Indian Fishermen by Sri Lankan Forces

621. SHRI G. VARADARAJ:
SHRI M. KADHARSHA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of times when the Indian fishermen were attacked by the Srilankan forces and the people during the last two years ;

(b) the number of fishermen killed during the attacks and the compensation paid to them during the period ; and

(c) what steps Government have taken to prevent the recurrence of such incidents ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) and (b) According to information available with us there have been 79 incidents involving Indian fishermen during 1984 and 1985. Six fishermen are reported to have lost their lives and 45 injured in such incidents. An *ex-gratia* payment of Rs. 10,000 was sanctioned to the families of each of those killed out of Prime Minister's relief fund.

(c) Government of India have lodged strong protests with the Government of Sri Lanka against incidents involving Indian fishermen. It was conveyed to the Sri Lankan authorities that even in case Idi